

Naxalites attempt to disrupt election process

2778. SHRI RAJKUMAR DHOOT: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that during general election to 15th Lok Sabha, naxalites tried to disrupt election process at various places;
- (b) if so, the details thereof;
- (c) whether administration could not take adequate measures to ensure smooth polling in naxal prone areas; and
- (d) the steps being taken to wipe out naxalism in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) to (d) During the recent Parliamentary General Elections, 124 incidents of naxal violence and 26 resultant deaths were reported from the States. Adequate arrangements were made by the concerned States to maintain Law and Order and to ensure smooth conduct of free and fair election in the Country. Additional need based deployment of Central Para Military Forces was made to assist the State Police Forces.

State Governments deal with the various issues related to naxal activities in the States. Central Government supplements their efforts in several ways which include assistance for modernization and upgradation of the State Police Forces, sharing of intelligence, facilitating inter-State coordination and assistance in development works through focused implementation of a range of schemes of Central Ministries.

Sexual harassment of tourists in Goa

2779. SHRIMATI HEMA MALINI: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that sense of dismay has grown among the tourists besides locals in Goa;
- (b) whether Government is aware that during last two years cases of sexual harassment at various places took place;
- (c) if so, whether Government has taken any step to tighten the security in the interest of the country; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) and (b) State/UT-wise details of cases registered under Sexual Harassment (Section 509 IPC) during 2005, 2006 and 2007 are at Annexure [See Appendix 217 Annexure No.20]

(c) and (d) "Police" and "Public Order" are State subjects and, as such the primary responsibility of prevention, detection, registration, investigation and prosecution of crime, lies with the State. However, the Union Government has issued advisory to the State Governments from time to time to give focused attention to the prevention and control of crimes within their jurisdiction with special emphasis on prevention of atrocities against women. However, in order to ensure safety and